## GOVERNMENT OF INDIA SCIENCE AND TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:663 ANSWERED ON:28.07.2010 DNA PROFILING DATA BANK Majhi Shri Pradeep Kumar

## Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether the Union Government has received comments from concerned Ministries/Departments on the draft bill on DNA Profiling Data Bank so far:
- (b) if so, the details thereof; and
- (c) the time by which the bill is likely to be approved and placed before Parliament for enacting a law?

## **Answer**

MINISTER OF STATE FOR SCIENCE & TECHNOLOGY AND MINISTER OF STATE FOR EARTH SCIENCES (PRITHVIRAJ CHAVAN)

- (a): Yes Madam.
- (b): The draft Bill having provision for establishment of DNA Data Banks both at the National and State level was circulated to the Ministry of Home Affairs, Bureau of Police Research & Development, Central Bureau of Investigation, Council of Scientific & Industrial Research (CSIR), Planning Commission, Min. of Finance, Department of Science and Technology, Ministry of Defence, Legislative Department, Ministry of Law & Justice, Directorate of Forensic Science. The comments received from the various Ministries/Departments have inter alia referred to the scope of the draft Bill provisions for confidentiality of information and penalties for misuse or abuse thereof; size, composition and tenure of members of the DNA Profiling Board, its powers and functions, and administrative support therefor; data sharing between the National and State DNA Data Banks; approval norms for DNA Profiling laboratories; and procedures for expungement of records from the Data Bank. The draft Bill has been revised based on view the comments received. The draft Bill has now been sent to the Chief Secretaries of States for their comments.
- (c): Since the finalization of draft Bill involves further consultation with the State Governments followed by Cabinet approval etc., no specific time frame can be indicated at this stage.